

Item No.8



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No.487/2021  
(SWP No.801/2013)

Tuesday, this the 23<sup>rd</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Tabassum Mukhtar  
Age 35 years  
D/o Mukhtiar Ahmad Jan  
R/o Rawalpora, Sanatnagar,  
Srinagar.

(Mr. Javed Iqbal, Advocate)

..Applicant

### **Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Education Department, Civil Secretariat, Srinagar.
2. Financial Commissioner (Revenue) J & K Sringar,
3. Divisional Commissioner, Kashmir, Srinagar.
4. Deputy Commissioner (Chairman, District Implementation Committee on CICs) Budgam.
5. Secretary to Government, Information & Technology Department, Civil Secretariat, Srinagar.

.. Respondents.

(Mr. Rajesh Thappa, Deputy Advocate General)

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## **ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**



Mr. Javed Iqbal, learned counsel for applicant submits that the T.A. has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 23, 2021**  
/pj/sunil/vb/ankit/